

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 610
IB-636/ND/2023

IN THE MATTER OF:
M/s. I Pack Solutions

...PETITIONER

Vs.

M/s. Xtractpro Seating Pvt Ltd

...RESPONDENT

Section
U/s 9 of IBC, 2016

Order delivered on 22.11.2023
(Virtual Hearing)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Operational Creditor :Mr. Lakshay Raheja, Adv.

ORDER

Ld. Counsel for the Operational Creditor is present is submitted that in terms of the order dated 18.10.2023 they have served notice to the Respondent and filed proof of service which are available on e-portal. However, none appeared on behalf of the Respondent at the time of hearing of the matter. In the interest of justice, list the matter on **19.12.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)